

International Airport for getting the job done. These workers have no job security, no benefits, no protection under any law. They are at the mercy of the contractor and sub-contractors. They handle valuable cargo, for which the public sector carrier is responsible to pay compensation, if needed, but the entire cargo remains at the disposal of private contractors who enjoy complete facilities provided by Government. It appears that the International Airport Authority of India, who should have been their employer has washed off its hands by giving the job to Bombay based contractor. Muscle power is being freely used to intimidate these workers if they show any discontentment. This type of working conditions, right at the Capital's main airport need immediate remedial measures.

I, therefore, request the Minister to abolish the contract system in cargo handling and ensure that these 700 workers are absorbed as the employees of International Airport Authority of India.

**(vii) Demand for overbridge at Irinjalakkuda railway station in Kerala**

SHRI K. MOHANDAS (Mukundapuram): An overbridge at Irinjalakkuda railway station in Kerala is a long-standing demand. In the absence of this overbridge, there are many traffic problems which lead to accidents. In fact, many serious accidents have taken place in this place.

I would request the Minister of Railways to sanction an overbridge at Irinjalakkuda station in next year's budget.

**(viii) Demand for early finalisation of the Shivalik Project in Himachal Pradesh**

PROF. NARAIN CHAND PARASHAR (Hamirpur): The Shivalik project including the Swan channelisation project in Una at the neighbouring districts of Himachal Pradesh has been under finalisation for many years. The construction of the project would help in reclaiming thousands of hectares of land by checking soil erosion

and by channelising a number of streams for the benefit of irrigation and also help in preservation and promotion of ecology and environment through afforestation.

I, therefore, request the Government of India and the Central Water Commission to finalise the project in consultation with the State Government, accord its sanction and ensure its early construction with the help of international agencies like World Bank within Seventh Plan.

12.29 hrs.

STATEMENT RE. ALLEGATIONS OF  
PAYMENT OF COMMISSION TO  
INDIAN AGENTS IN CONNECTION  
WITH DEFENCE MINISTRY'S  
PURCHASE OF SUBMARINES FROM  
MESSRS. HOWANDTSWERKE-  
DEUTSCHE-WERFT OF FEDERAL  
REPUBLIC OF GERMANY

[English]

THE MINISTER OF DEFENCE (SHRI K.C. PANT): Mr. Speaker. Sir, as hon'ble Members are aware, the then Raksha Rajya Mantri had, in a statement made by him in this House on April 15, 1987 given full details of the inquiries and studies ordered by the former Raksha Mantri in regard to allegations connected with the purchase of submarines from Howandtswerke-Deutsche-Werft (HDW) of the Federal Republic of Germany.

SHRI S. JAIPAL REDDY (Mahbubnagar): Sir, I have point of order. Please hear me.

PROF. P. J. KURIEN (Idukki): What is the point of order?

MR. SPEAKER: No, no. At this time, there is nothing...

(Interruptions)

PROF. P. J. KURIEN: Sir, he is already through. He is not yielding. (Interruptions)

SHRI S. JAIPAL REDDY: Sir, I am on a substantive point of order. (Interruptions)